

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
O.A. No. 121/2009**

Lucknow, this the 30<sup>th</sup> day of March, 2009.

**Hon'ble Mr. M. Kanthaiah, Member (J)  
Hon'ble Mr. A. K. Mishra, Member (A)**

Bheem Sen  
Aged about 39 years,  
Son of Sri Babu Ram,  
Divisional Forest  
Officer, Ambedkarnagar (U.P.)

Applicant.

**By Advocate Sri Sandeep Dixit.**

**Versus**

1. Union of India through the Secretary, Ministry of Environment and Forest, New Delhi.
2. State of U.P. through the Principal Secretary, Department of Forest, U.P. Govt. Civil Secretariat, Lucknow.
3. Union Public Service Commission, New Delhi through its Secretary.

Respondents.

**By Advocate : Sri K.K. Shukla for Dr. Neelam Shukla.  
Sri Pankaj Awasthi for Sri A. K. Chaturvedi  
Sri Manoj Dubey for Sri Sudeep Seth  
Sri S. P. Singh for Sri G. K. Singh.**

**Order (Oral)**

**By Hon'ble Mr. M. Kanthaiah, Member (A)**

Heard both sides.

2. The applicant has filed this O.A. with a prayer to quash the impugned punishment order dated 25.7.2008 (annexure-19) passed by Respondent No. 2. It is also the case of the applicant that he also made appeal to the respondent No. 1 dated 3.12.2008. 3rd September, 2008 (Annexure -A20) and the same is still pending.

3. When the representation of the applicant is still pending, issuing of any direction to the respondents is not at all maintainable and as such, O.A. is disposed of with a direction to the Respondent No. 1 to dispose of the pending appeal of the applicant dated 3.12.2008 within a period of two months from the date of supply of copy of this order. Applicant is also directed to supply copy of appeal (Annexure-20) along with copy of this order to the respondents. No costs.

**(Dr. A. K. Mishra)  
Member (A)**

**(M. Kanthaiah)  
Member (J) 30.03.09**